

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 43 of 2020

IN THE MATTER OF:

Vikas Kasliwal

...Appellant

Vs.

SREI Equipment Finance Ltd.

...Respondent

Present: For Appellant: - Mr. Abhishek Puri, Mr. V. Siddharth and Mr. Manan Gambhir, Advocates.

**For Respondent: - Mr. Neeraj Kr. Gupta, Advocate.
Mr. Arijit Mazumdar, Advocate.**

O R D E R

09.01.2020— The question arises for consideration in this appeal is as to whether the law explained by this Appellate Tribunal in ***“Indiabulls Housing Finance Ltd. v. Shree Ram Urban Infrastructure Ltd.”*** can be held to be correct.

Let the matter be heard by a larger Bench consisting of three Hon’ble Members including the Chairperson.

Learned counsel for the Appellant submits that the certified copy of the impugned order dated 6th November, 2019 was issued on 27th November, 2019 and the appeal was filed thereafter on 23rd December, 2019 i.e. within 30 days but to be on safer side, the petition for condonation of delay of 5 days has been filed, in case the delay is counted from the date of the impugned order dated 6th November, 2019.

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Having heard learned counsel for the parties and being satisfied with the grounds, the delay of 5 days in preferring the appeal is hereby condoned. I.A. No. 101 of 2020 stands disposed of.

Post the case 'for admission (fresh case)' on 14th January, 2020.

In the meantime, counsel for the Appellant will serve a copy of the paper book on learned counsel for the 'Resolution Professional' and 'Srei Equipment Finance Limited'.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g